

ITEM NOS. 35+53

COURT NO.7

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 182/2023

(Arising out of impugned final judgment and order dated 30-07-2021 in IA No. 01/2017 passed by the High Court Of Jammu & Kashmir And Ladakh At Jammu)

PANKAJ SHARMA

Petitioner(s)

VERSUS

THE STATE OF JAMMU AND KASHMIR

Respondent(s)

(FOR ADMISSION and I.R. and IA No.11111/2023-CONDONATION OF DELAY IN FILING and IA No.11117/2023-EXEMPTION FROM CUSTODY CERTIFICATE and IA No.11116/2023-APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

with

SLP(Crl.) No. 4283/2023

(IA No. 56505/2023 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

Date : 05-04-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s)

Mr. Rameshwar Prasad Goyal, AOR

Mr. Ali Qambar Zaidi, Adv.

Ms. Pallavi Sharma, Adv.

Mr. Sachin Pahwa, Adv.

Ms. Swati Jain, Adv.

Mr. Sanjay Dubey, Adv.

Mr. Hira Singh Rawat, Adv.

For Respondent(s)

Mr. Parth Awasthi, Adv.

Mr. Shailesh Madiyal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner in SLP(Crl.) no. 4283/2023 apologizes and states that spare copies would be filed and made available to the learned counsel for the respondent.

It is stated that arguments on behalf of the petitioners, who are the appellants before the High Court have concluded, and the arguments on behalf of the State have commenced..

We request the High Court to decide the appeal(s) as expeditiously as possible and preferably within next two months.

Re-list in the month of July 2023.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)